

15.37 hrs.

CONSTITUTION (AMENDMENT)  
BILL

(Substitution of Article 338. etc.)

by Shri G. M. Banatwalla.

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri G. M. Banatwalla on 6th August, 1982, namely:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Banatwalla to continue his speech.

SHRI G. M. BANATWALA (Pon-nani): Mr. Deputy Speaker, Sir, I have already moved the motion:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Bill seeks to provide constitutional status to the Minorities Commission and also seeks to vest the Minorities Commission with statutory powers.

Sir, India is a land of minorities. We have religious minorities; we have linguistic minorities. The Hindi Speaking people are linguistic minorities in the southern States; similarly those speaking southern languages are also linguistic minorities in the Hindi belt. I, therefore, say that India is a land of minorities, and the protection of minorities is an article of faith for all of us here. So great is the emphasis on the protection of minorities as an article of faith that even the Supreme Court has repeatedly observed that there can be no interference with the rights of the minorities even on the count of the so called public interest or national interest. In Lilly Kurlan case, AIR 1979, Supreme Court, Page 61, the Supreme Court observed:

"Protection of the minorities is an article of faith and interference

cannot be justified by pleading the interest of the general public. The interest of the general public. The can only be the interests of the minorities concerned."

I need hardly remind this august House that the concern for minorities is to be found throughout the history of freedom struggle.

I will only mention one or two landmarks here. We had the Nehru Committee Report of 1928. This Report suggested that the future Constitution of India must incorporate a list of fundamental rights. It went still further and emphasised that the future Constitution must also incorporate to minority safeguards.

Sir, then we had the non-party conference held in November, 1944. This Conference set up the Sapru Committee. We had the Sapru Committee Report in the year 1945. I must make a specific mention of the Sapru Committee Report, because this Report recommended that the future Constitution of India must incorporate provisions for minority safeguards. This Sapru Committee specifically stated that the future Constitution of India itself must provide for the appointment of minority commission. We, therefore, find that the appointment of the minority Commission has been an important suggestion during even the freedom struggle. This Sapru Committee Report further states that the Constitution must provide for minority commission not merely at the Centre, but also in each of the provinces.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): It was before Partition.

SHRI G. M. BANATWALLA: I will come to your Janata Party also.

Sir, the Cabinet Mission Plan was instrumental in setting up the Constituent Assembly and this Cabinet Mission Plan also suggested that there should be an advisory committee of the Constituent Assembly on the rights

of citizens minorities etc. A resolution was, therefore, moved in the Constituent Assembly on January 29, 1947 for the setting up of this advisory committee and Govind Ballabh Pant emphasised:

"A satisfactory solution of the question pertaining to minorities will ensure the health, vitality and strength of the free State of India."

15.40 hrs.

(SHRI S. M. KRISHNA in the Chair)

A little further he says:

"But it is necessary that a new chapter should start and we should all realise our responsibility. Unless the minorities are fully satisfied, we cannot make progress, we cannot even make peace in an undisturbed manner."

Sir, it was this thinking that continued and Fundamental Rights and minority safeguards were enshrined in the Constitution.

Mr. Deputy-Speaker, Sir, ours is a plural society. The Fundamental Rights and minority safeguards have been included in the Constitution. They have been enshrined in the Constitution. These Fundamental Rights have to fulfil their trust with the destiny of minorities in our plural society. Sir, We, therefore, had Article 338 and Article 350(b) in the Constitution.

Article 338 provided for a special officer for the Scheduled Castes and Scheduled Tribes to investigate all matters relating to the safeguards for them and to report to the President. Similarly, Article 350(b) provided for a special officer for linguistic minorities for the same purpose. It was realised during the course of time that a mere officer is not sufficient for the situation; that there should be minorities commission. There was a popular demand for this minorities commission, the reference of which had also come in the Sapru Committee Report, as I had earlier pointed out.

Sir, it was then the Janata Party was at the helm of affairs fortunately or unfortunately. But then this Janata Party Government appointed the Minorities Commission and also a commission for SC. A GR was issued on the 12th January, 1978 and the Minorities Commission was constituted. Similarly, a GR was issued on the 21st July, 1978 and a Commission for SC & ST was constituted. The credit goes to the Janata Party for having responded to the needs of the situation and to the popular demand; and commissions were created.

I must make a reference here to the fact that though the Janata Party came forward to create minorities commission through an Executive Order and not through any legislation, however, in fact, it tried to strangle its own minorities commissions. Step by step there are things that point out to the step-motherly treatment that the Minorities Commissions got from the Janata Party Government that was there.

PROF. MADHU DANDAVATE (Rajapur): That step-mother was already out of power.

SHRI G. M. BANATWALLA: I must first point out that when the Notification was issued by the Home Ministry on the 12th January, 1978, this Notification said: "In order to preserve secular tradition and to promote national integration, the Government of India attaches the highest importance to the enforcement of the safeguards provided for the minorities." A little ahead the same Notification issued by the Janata Party Government said: "The Government of India trusts that the State Governments and the Union Administration and other concerned will extend their fullest cooperation and assistance to the Commission." These are noble sentiments. Everybody welcomed them. But then we all know that the Minorities Commission was so shabily treated by the Janata Party Government that the very first Chairman of the Minorities Commission Mr. Minoo Masani resigned in protest. I will not go into

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details of all these things that came over there. Several reports have come from the Minorities Commission both during the period of the Janata Party Government as also during the period of the present Government. There were riots in Tamil Nadu in July 1978 and the Minorities Commission gave a report. Despite the noble sentiments expressed in the Notification for the Minorities Commission how shabbily was this report treated by the Government in Tamil Nadu in 1978. The State Government neither accepted the Commission's findings on the incidents nor its recommendations. The report was not even placed on the Table of the Tamil Nadu Legislature. Similarly, there are reports from the Minorities Commission on Aligarh riots. Again the then Government did not accept the finding of the Commission nor acted upon its recommendations. There was also a report on the Aligarh situation which was also not placed on the Table of the Legislature of the U.P. State. Similar was the situation with Jamshedpur and the other findings of the Commission.

The Commission suggested that there may be some legislation in order to provide for compensation for the victims of the riots. The suggestions and these reports are collecting dust in the departments of the Government. That shows how shabbily this Minorities Commission is being treated. When there were riots in 1978 in Aligarh, in October and November 1978, the then Minorities Commission wanted that the District Magistrate and the Senior Superintendent of Police should come and appear before the Commission and give their version of the incidents. So they wrote to the then U.P. Government. The U.P. Government replied that they were examining the situation. And the matter rested over there! The Minorities Commission failed to secure the appearance of those officers and they had to report

without getting the version of those senior officers who were on the spot over there.

Sir, more recently, there was a proposal for a seminar on the problems of Muslims, a very innocent proposal which emanated from the present Government. This Government suggested to the Minorities Commission in July 1980 to have a seminar on the problems of Muslims. A very good suggestion! The Minorities Commission agreed, the proposals were framed, the proposals went to the Government, the proposals were accepted by the Government, the Minorities Commission was given green signal, they proceeded with the preparations, invitations were issued, and then on one fine morning in the middle of January, 1981 the Home Secretary telephonically informed the Chairman that the Government had decided to postpone the seminar indefinitely and no reasons were given! The point that I am making is that the Minorities Commission, because it is a creation of an executive order is being treated as a mere department or an appendage to the Government and that is not the idea of the Minorities Commission and that the people of India ever had.

Sir, coming to the reports of the Commission, we have already had the first report for 1978, the second report for 1979 and the third report for 1980. In spite of the fact that the reports were received late, losing a lot of their relevance, none of these reports have as yet been discussed even by this august House!

Why talk about the Minorities Commission? Sir, I may even refer to the reports of the Special Officer for Linguistic Minorities. We pay a lot of lip sympathy to linguistic minorities. But then, what is our attitude? The reports for the period from 1970 onward have not been discussed in this House. These reports of the Special Officer for Linguistic Minorities have not been discussed in this House—the reports

pertaining to the period from 1970-71 successively up to the 19th report. We have had these from 1970-71 and non of these reports, we have been in a position to discuss in this House. This is a situation that must be seriously thought of.

Sir, the Minorities Commission also has come to the conclusion that it cannot discharge its duties effectively for various reasons. I may mention some of them. No. 1—the recommendations of the Commission are not binding upon the Government. No. 2—There is a provision in the notification that the reports of the Minorities Commission should be placed on the Table of the House along with the report of action taken. Though the reports of the Minorities Commission have been placed on the Table of the House, the action taken report on none of these Reports of the Minorities Commission has come before this House. This is the treatment that is given to the Minorities Commission. This House must take serious note of this. This is the position with respect to the Union Government matters. In the case of States, even the notification appointing the Minorities Commission has no provision whatsoever that the reports of the Minorities Commission relating to the States should be placed on the Table of the Legislature of that particular State, with the result that the reports are presented but they are not even laid on the Table of the Legislature of the State concerned. Everything remains in darkness. I plead before this House for light upon the reports of the Minorities Commission and their recommendations.

It is absolutely necessary that the Minorities Commission, which is a creation of an executive order, should not be a mere Department of the Government, a mere appendage of Government. The Minorities Commission must be able to create a sense of confidence among minorities. This is possible if the Minorities Commission would consist of persons of eminence

and status and is assured of functional autonomy. I am happy that the then Janata Party Government which created the Minorities Commission as a result of an executive order, also realised the importance of giving the constitutional status to the Minorities Commission. Though the Janata Party Government introduced in this House the Forty-Sixth Constitution (Amendment) Bill giving constitutional status to the Minorities Commission — it was discussed on May 16 and 17, 1979 — it is very curious to note that that Government sponsored Bill amending the Constitution had fallen in this House because of the lack of requisite majority. The Treasury Benches during that Janata Party Government's period, were all vacant. We discussed the Bill for two days and the Bill fell through. I need not comment now about the sincerity of the then Government in bringing forward this Bill because I had spoken at that particular occasion and the things are on record. However, the Janata Party Government also did not last in order to re-introduce the Bill. Therefore, I have to appeal to this Government to realise all these facts and come forward with the necessary legislation for giving the constitutional status. The Bill that I have moved gives the constitutional status and statutory powers to the Commission.

The Minorities Commission itself in its Second Report, page 14, has said:

"It is hoped that the Government would take necessary steps for giving statutory status to the Commission and thereby enable it to discharge its functions more effectively and deal with the problems of minorities, such as unemployment social and economic backwardness, lack of educational facilities, the position of Urdu, removal of discrimination etc. which are engaging the attention of the Commission."

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16 hrs.

Again, in the Third Report of the Minorities' Commission, at page 29, we are told:

"The lack of constitutional status to the Commission has hampered its working."

In the same Third Report of the Minorities' Commission, at page 37 they are making very pertinent observations. I crave the indulgence of this House to quote them:

"Although the ultimate mandate of the Commission descends from the Constitution of India, the Commission itself does not have any independent constitutional status. If the Commission has to function, as it should, as an effective mechanism to ensure that the fundamental rights, safeguards and protection provided in the Constitution for the minorities are indeed available to them, or otherwise not denied to them, the Commission itself must have the constitutional status with jurisdiction throughout the country."

A mere constitutional status alone will not suffice. The Minorities' Commission must also have the required statutory powers so as not to be in the miserable position in which our Special Officers for Linguistic Minorities are under the present provisions of the Constitution. Therefore, in the very Third Report, the Annual Report of the Minorities' Commission, the Commission says:

"The Commission is often seriously handicapped in carrying out its existing charter in the absence of statutory powers to call for records, to examine witnesses on oath, to secure compliance, of directions given by it in specific cases. At present it has to rely almost entirely on official platitudes and voluntary co-operation of all concerned to carry out its functions, albeit

themselves a derivative of the Constitution of India. It is found that such co-operation is an exception rather than the rule. To enable the Commission to function as a credible and effective instrument to guarantee the implementation of the constitutional safeguards and protection for the minorities, it is recommended that it should be remodelled, for example, on the lines of the Commission for Racial Equality in the United Kingdom and assigned a statutory basis, deriving its legitimacy and sanction directly from the provisions of the Constitution. The Commission must have power to conduct formal investigation for any purpose connected with its statutory duties, irrespective of whether it has received any complaint or information about violation of the constitutional safeguards and protection for minorities. In exercising its power, the Commission should be able to act in a quasi-judicial capacity and may, in appropriate circumstances, require a person to give evidence or produce relevant documents in terms of the provisions of the Commission of Inquiry Act, 1952."

We, therefore, find a plethora of suggestions even from the Minorities' Commission, for the necessary legislation, and this is backed by popular demand.

The Janata Party, in its Working Committee meeting, in August 1977, suggested the appointment of the two Commissions and it had also suggested that the recommendations of the Commission should be binding on the Government. But why talk of the deceased Janata Party? (*Interruptions*) I mean the deceased Janata Party Government. I must remind the present Government of its own assurances, given on the eve of the poll. This is the manifesto of the Congress (I) Party, that was issued at the time of the 1980 elections, the present parliamentary elections.

SHRI CHITTA BASU: (Barasat):  
You believed in it also?

SHRI G. M. BANATWALLA: I am referring to the manifesto of the present Government.

The Manifesto says: "The Minorities Commission will be given statutory status by necessary legislation."

Sir, nearly half of the term of this House is over. Almost in every Session I have been rising, asking for this necessary legislation as promised on the eve of the polls in the manifesto. At least I have one consolation that there is no reply as yet saying that the assurance given in the Manifesto is being repudiated, at least I have this consolation that in every Session whenever I rose through a Starred or Unstarred question about this need for the necessary legislation for a minorities Commission, I was told that the matter "is being examined". But how long? I remember a sher of Ghalib:

हमने माना कि तगाफुलन करोगे, लेकिन  
खाक ही, जायेगे हम, तुमको खबर होने तक ।

ہم نے مانا کہ تغافل نہ کرو گے اور  
خاک ہو جاؤ گے ہم تم کو خبر ہونے تک

Nearly half the term of this House is over, and I hope that at least now the Government will move with some reasonable speed to fulfil this promise that they have made.

Sir, there is absolutely no attention being paid to the recommendations also of the Minorities Commission. I may here make a point that there should be an annual conference of Chief Ministers, Central Ministers and the Members of the Commission in order to discuss the recommendations that have been made.

Mr. Chairman, Sir, I need hardly dwell on the increasing problems of the minorities. Almost every one today is unanimous in his thinking that the minorities need a new deal. The Scheduled Castes and the Scheduled Tribes continue to submit to the decrees of fate. They are denied even the elementary human rights. The position

of the Muslims is miserable. The fact is that the share of the Muslims in the national life of the country has receded with the passage of time. But while I am talking about the share of the Muslim minorities in the national life, today as I stand to speak, the fact of the situation is that they live in great apprehensions of insecurity of life, honour and property. Only yesterday we discussed the riots in Meerut. Today also the Delhi Pradesh Muslim League has offered a dharana before the residence of the Prime Minister asking for restoration of normalcy, work for restoration of confidence in the minorities, for the withdrawal of the PAC over there, for the rehabilitation of the victims, for the dealing of the entire situation in a proper manner to see that those responsible are properly dealt with. Sir, the position is tragic. An organised attempt is being made in order to render the Muslim minority in India a suspect in the eye of the nation. Yesterday you heard Ram Jethmalani, the hon. Member of this House. Today I will not again comment upon what he said. But please see the manner in which the statements are made. He gets up to say that the Tableeg movement is getting strengthened in India. And then without even making any allegation against the Tableeg movement as to what is wrong or pointing out as to what is the thing with which he finds fault over there, he simply makes a general sweeping statement saying that the Tabling movement is a dangerous movement and refers to the existence of Tabling movement being mentioned in a foreign paper, thus trying to systematically render or make the Muslim community a suspect in the eye of the nation. The propaganda goes on—that there is foreign money, petrodollar coming and the conversions taking place and that there is a foreign plan to see that the Harijans are converted into Muslims and thus majority is created.

Unfortunately, our Government also makes things worse. One Minister makes one statement; the other makes the other statement.

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A news item appeared in the paper that there is foreign plan and according to the foreign plan and with foreign money the target for conversion of Harijans to Islam in the year 1981 was 50,000, of which 1,700 have already been converted. This number was expected to swell to 2,00,000 persons by the end of 1982 and that news report went on to say:

“that it is based on the findings of the Report with the Home Ministry of the Government of India.”

That was the allegation made. I raised a question here in this House. I drew the attention of the Government by saying when such allegations are made, the Government ought to have come out *suo motu* because these are important things that render the entire community suspect in the eye of the nation. The Government did not move. I raised a question over here. That was an unstarred question. In reply to the un-starred question No. 5322 of 23rd December, 1981 the Government clearly stated that ‘the news is baseless and that there is no such Report with the Home Ministry’. Well and good.

What happened next? A Consultative Committee Meeting of the Home Ministry was held and on 8th July, our hon’ble Member Shri Suraj Bhan while participating in this House told us that a Memorandum was circulated by the Government in the Home Ministry Consultative Committee and that Memorandum repeated *inter alia* that there was a foreign plan and foreign money is coming and all that. He read out. He said.....

PROF. N. G. RANGA (Guntur): Is it after the denial?

SHRI G. M. BANATWALLA: The Consultative Committee met in September, 1981. It was a shocking thing. Here in this House I raised the question—do you have such a report? The reply is “the news item is baseless. We

have no such Report”. Then from the Consultative Committee of the Home Ministry the hon. Member comes and discloses that a Memorandum to that effect was circulated. So, this is a sort of....

PROF. N. G. RANGA: Let us be clear about the dates. When was the Consultative Committee Meeting and when was the denial of the Government? The denial seems to have been given in December. The Consultative Committee had met earlier in September. Is it not so?

SHRI G. M. BANATWALLA: Whosoever has met at what time, I say these are the two reports. In the Consultative Committee they say there was a plan. There was a plan. And then, in reply to the Unstarred Question, they say that there is no such report. How, then did such a report appear in the meeting of the Consultative Committee if there was no such ‘report’?

PROF. N. G. RANGA: They have corrected themselves.

SHRI G. M. BANATWALLA: Therefore, I say, a confusion is being created by this Government and the newspapers take the advantage and carry it further. In every respect, I must say, there are various confusions. Various confusions come up.

Take another example. We are told even in the Manifesto that every attempt will be made to see that there is justice given to minorities in matters of employment. I will be concluding just now. I ask, what steps have you taken? On the contrary, there was a C.R.P. Commandant in Hyderabad. He wanted to fill up 155 vacancies and declared that while filling up 155 vacancies, he will take at least 46 Muslims. He was pulled up. An explanation was demanded from him as to why there is such a thing. Therefore, I ask this Government these things.

SHRI ATAL BIHARI VAJPAYEE: Why only 46, why not more—that was the objection.

SHRI G. M. BANATWALLA: The objection was why do you try to say that at least 45 will be taken.

MR. CHAIRMAN: It would be the other way round.

SHRI G. M. BANATWALLA: It is because you are restless. Here, I have the reply given to the Unstarred Question No. 39, dated 18th of February, 1981. What I am asking the Government is this. When you say that in matters of employment the claims of the minorities will be considered and they will be given a new deal and fair justice, let us know, how do you plan to proceed in this matter? What instructions have you given for this purpose to your own officers and so on?

Sir, there is a question of protection of the educational institutions. Again it is also mentioned in the Congress-I Manifesto. It is also mentioned in our Constitution. But then, what happened? I give only one example because I have now to conclude. Very recently, in our country, the Tamil Nadu Legislature passed a Bill. It is "The Tamil Nadu Recognised Private Schools Regulation and Private Colleges Regulation (Amendment) Bill, 1982. The Bill is nothing but an attack on the minority educational institutions. It is in disregard to the prepondering judicial judgements that we have had from the Supreme Court one after the other. This Bill of the Tamil Nadu Legislature was rushed through the Legislature and passed in the greatest hurry for reasons best known to the Tamil Nadu Government, at present. This Bill provides that even the management of minority institution can be suspended and replaced through a State Government officer. The Bill says that the manager of minority educational institution can also be declared as unfit to hold his post. The word 'manager' has been defined to include the president of an institution of even the secretary of an institution. This is a total attack upon the minority institutions and destruction of Article 30 of the Constitution of India. The Bill

was passed recently with the greatest hurry in the Tamil Nadu Legislature. We protested.

We said, it is in the concurrent list and it should come up before the President for his assent.

We gave a memorandum to the President. But within a matter of just a few days, I am given to understand—it is subject to correction the President's assent has also been given. Despite the fact that while nearly a hundred Bill passed by the Tamil Nadu Legislature are pending before the President, this Bill was given the greatest priority. In the face of all opposition, in defiance of all or preponderance of judicial opinion, the assent was given by the President.

These are matters that have to be gone through. If there is a Minorities Commission with constitutional status we could approach it. Let there be a Minorities Commission to go through all these various aspects of the matter and the manner in which the minorities problems are being tackled and dealt with.

The Bill seeks to give the constitutional status to the Minorities Commission and empowers them with statutory powers. As I have said, let the fundamental rights that are enshrined in the Constitution of India fulfil this trust with the destiny of the minorities in our plural society.

With these words, I commend my Bill to this august House and hope that it will be accepted. There can be no more just and simple demand as that is contained in the present legislation.

MR. CHAIRMAN: Motion moved:  
"That the Bill further to amend the Constitution of India be taken into consideration."

श्री मूलचन्द डागा : (पाली) : सभापति महोदय, जब हिन्दुस्तान का संविधान 1950 में बना या, उस वक्त मेरे दिमाग

[ श्री मूलचन्द डागा ]

में एक बात आई थी कि अब केवल आर्थिक आधारों पर कुछ चर्चाएँ रहेंगी। लेकिन आज भी भगवान जानता है कि देश में एजुकेशन बढ़ने के बाद, इन्डस्ट्रीज की प्रोग्रेस करने के बाद, अपने विचारों को आगे बढ़ाने के बाद, हम आज भी सदन में माइनोरिटी की चर्चा करते हैं। संविधान यह कहता है कि हमें समाजवादी समाज की स्थापना करनी है। यह हमारा उद्देश्य है और धर्म-निरपेक्ष राज्य है। धर्म-निरपेक्ष राज्य के अन्दर मेरी समझ में सब बराबर हैं—चाहे हिन्दू हो, चाहे मुसलमान हो, चाहे सिख हो, चाहे जैन हो, चाहे कबोरपन्ती हो, चाहे दादूपन्ती हो। शैड्यूलड कास्ट्स और शैड्यूलड ट्राइब्स पर हमने कुछ जुल्म किए हैं और उसके कारण हमें अपने कर्तव्यों को अदा करना है और कर्तव्यों को अदा करने के लिए संविधान में कुछ आर्टिकल्स रखे हैं। हमें उनका स्वागत करना चाहिए। जब मैंने यूनिफाइड सिविल कोड की बात की है तो कुछ लोगों ने कहा कि यूनिफाइड सिविल कोड नहीं बन सकता है। यदि मैं जैन कम्युनिटी बात करता हूँ कि तो केवल हिन्दुस्तान में 50 लाख जैन हैं, जिनका कि सर्विसेज में स्थान बहुत कम है। आज आप सिखों को हो ले लीजिए, वे भी मांग करते हैं और वे भी अपने आपको माइनोरिटी मानते हैं। 338 के अन्दर सिर्फ एक बात थी :—

“There shall be a Special Officer for the Scheduled Castes and Scheduled Tribes to be appointed by the President. (2) It shall be the duty of the Special Officer to investigate all matters.”

आज भी हम देखते हैं कि कुछ हमारी रूढ़ियों के कारण, कुछ हमारी गलत परम्पराओं के कारण अभी भी हरिजनों पर

अत्याचार होते हैं। मान लीजिए जैन कम्युनिटी आवाज खड़ा करती है या सिख कम्युनिटी करती है या माइनोरिटी के नाम से जो लोग अपनी आवाज करते हैं कि हिन्दुस्तान के यूनिफाइड सिविल कोर्ट को मानने के लिए तैयार नहीं हैं, तो क्या ये देश की कुछ ताकत, देश को कमजोर करने की ताकतें नहीं होंगी। यह हमारा फर्ज है और हमने माना है कि यह गलती हुई है कि जो लिग्विस्टिक माइनोरिटीज पर हमारी रिपोर्ट आई थी और हमने उस पर बहस नहीं की, यह हमने गलती की। चाहे इधर बठने वाली जो कोई भी पार्टी रही, जनता पार्टी रही या कांग्रेस पार्टी पावर में रही; हमने यह माना है कि मातृभाषा में हरेक को शिक्षा पाने का अधिकार है और उस रिपोर्ट पर बहस न करना गलत थी।

आज हिन्दुस्तान के अन्दर इस प्रकार की बातें करने की बजाय ये सारे झगड़े होते हैं। यह झगड़े कहां पैदा होते हैं। हमारे मधु दंडवते साहब और बड़े-बड़े विद्वान लोग तथा पासवान जी शायद समझते हैं कि यह रायट्स क्यों होते हैं। मुझे तो हिन्दुस्तान के अन्दर दो क्लास मालूम हुई। एक हुई पूंजीपति और एक गरीब वर्ग। इस गरीब वर्ग की आड़ में सब शिकार खेलना चाहते हैं। जब कभी साम्प्रदायिक ताकतों के बड़े-बड़े लोग उभर कर नहीं आते हैं तब वो अपनी साम्प्रदायिकता का चोला पहनकर आग लगाते हैं। क्योंकि कई लोगों में जब मानवता की भावना नहीं होती, वे अपनी बुद्धि, अपने दिमाग की विशालता के ऊंचे नहीं होते तो क्या करते हैं कि जो आर्थिक दृष्टि से कमजोर होते हैं उनमें वो लीडर बनने के लिए, सलाह देने के लिए ये बातें करते हैं।

एक हिन्दू का झगड़ा हो और एक मुसलमान का झगड़ा हो और उनसे

पूछा जाए तो पता लगेगा कि आपस में पीते हैं, खाते हैं और शादियों में जाते हैं। वे हमारे त्यौहारों में आते हैं, हम उनके त्यौहारों में जाते हैं। लेकिन कुछ राजनीतिक पार्टियां साम्प्रदायिकता का नाम महीं लेती हैं और साम्प्रदायिक गुट के आधार पर खड़ी रहना चाहती हैं और उनसे वोट लेने की राजनीति में यह सवाल पैदा करती हैं। हमारी माइनोरिटी की बात में कहता हूं कि आप इस चीज को क्यों नहीं लेते हैं या कहिए कि हिन्दूस्तान में जो 58 करोड़ गरीबों की रेखा के नीचे हैं, माहे उसमें किसी जाति के हों, किसी समाज के हों, किसी धर्म के हों, उन सबके साथ अच्छा व्यवहार होना चाहिए। हमारे यहां धर्म निरपेक्षता है। मुस्लिम देशों में यह कह दिया गया है कि कुरान में जो लिखा है वही धर्म है। बंगला देश में पहले सैक्युलरिज्म के सिद्धांत को अपनाया था, सैक्युलर स्टेट अपने आपको घोषित किया था। लेकिन आज वह भी सैक्युलर स्टेट नहीं है। वह जाने। उसके काम में दखल देने का हम को कोई अधिकार नहीं है। लेकिन धर्म निरपेक्षता की जब हम बात कहते हैं तो माइनोरिटीज को किस रूप में देखना चाहिये? मैं समझता हूं कि भारत में माइनोरिटीज के सवाल को न ले करके आर्थिक और गरीबों के सवाल पर विचार हम को करना चाहिये। देश का कोई अभिशाप है, कोई कलंक है तो वह गरीबी है। लेकिन बेचारे गरीब लोगों के बारे में सोचा नहीं जाता है, गुटों के आधार पर ही सोचा जाता है और वह कह दिया जाता है कि हमारी रक्षा नहीं हो रही है। शैड्यूल्ड कास्ट्स और ट्राइब्स को कुछ लाभ मिले हैं। ठीक है, मिले हैं। लेकिन कई बार ऐसा भी होता है कि इनका एक बेटा कमिश्नर बन जाता है, दूसरा कलक्टर, तीसरी डाक्टर आदि। उनको तो लाभ मिल गया। माइनोरिटी का हक

मिल गया। लेकिन सब को यह भी सोचना चाहिये कि देश को संवारने और सजाने में वे भी महत्वपूर्ण रोल अदा कर सकते हैं, उतना ही कर सकते हैं जितना दूसरे कर सकते हैं। संविधान के अन्दर संशोधन करने की मांग की गई है। सरकार अगर इसको मान ले तो कल को दूसरी क्लास के लोग आ कर कहेंगे कि हमें शिकायत है और फिर तीसरी क्लास के लोग। इसका मतलब यह हुआ कि हमने जो संविधान के प्रति वफादार रहने की शपथ ली थी उस पर हम कायम नहीं है।

आप देखें कि भारत में 31 प्रतिशत के करीब लोग ही पढ़े लिखे हैं, सत्तर प्रतिशत लोग कम पढ़े लिखे हैं या अनपढ़ हैं। समय की चाल को आप पहचानें। छोटी छोटी वार्ता में आप न पड़ें। अल्पसंख्यकों के हितों की रक्षा होनी चाहिये। यह ठीक बात है। संविधान में लिखा है कि गरीबों की रक्षा की जाएगी, कमजोरों को मदद देनी होगी। यही तो समाजवाद है। इसको हम ने माना है। लेकिन असली चीज पर हमला नहीं किया जाता है। हम अपनी राजनीति चलाना चाहते हैं, अपनी नेतागिरी को बनाए रखना चाहते हैं। राजनीति में यह भी एक प्रोफेशन के तौर पर चीज शामिल हो गई है। यह नई बीमारी है। एक समाज के लोग नेता बन जाते हैं। अलग-अलग सभाजों के अलग-अलग लीडर हों तो वे देश का किस तरह से सुधार करेंगे। देश का जो लीडर होता है, वह मुसलमान होता है, न हिन्दू और न ईसाई। वह हिन्दुस्तानी होता है। भला होना चाहिये वीकर सैकशंज का। उनकी रक्षा होनी चाहिये जो इकोनोमिकली वीक है। धर्म निरपेक्ष देश में धर्म के नाम पर, सम्प्रदाय के नाम पर, जातिवाद के नाम

[श्री मूल चन्द डागा]

पर इस सिद्धांत को आप काट रहे हैं। यह देश को काटने जैसी बात हुई। यह देश का मूल है। लीडर बन जाते हैं छोटी-छोटी पार्टियों के नाम पर, प्रचार करते हैं हमारा धर्म अच्छा है। धर्म कौन सा अच्छा है? विवेकानन्द ने कहा था हर इंसान इंसान है, वही धर्म है। अब हिन्दुस्तान में अगर अल्पसंख्यकों की भलाई नहीं सोचते हैं तो हम संविधान के प्रति गुनहगार हैं। सवाल वीकर सेक्शन को प्रोटेक्शन देने का है चाहे वह हिन्दू हो, मुसलमान हो, सिख हो, या ईसाई हो, जो भी गरीब हो उसको प्राथमिकता दी जाए और जाति के आधार पर कुछ नहीं किया जाना चाहिये। राइट्स होते हैं बड़े-बड़े लोग केवल समझौता कराने जाते हैं, लेकिन मरता गरीब है। माननीय बनातवाला अगर यह चीज लाते कि देश में गरीबों को उठाने के लिये ऊपर जो बैठे हैं उनको नीचे ले आओ, जो गरीबी देश में है और लोगों को पीछे फेंक रही है उसको दूर किया जाए तो कुछ बात समझ में आती। धर्म तो मन की चीज है। दूसरे महजब का आदर ही मेरा मजहल है। लेकिन यह क्या सवाल है कि हम अल्पसंख्यक हैं इसलिये हम दुखी हैं। यह बात चेक्यूलर स्टेट में अच्छी नहीं लगती। यह मैं जरूर मानता हूँ कि सरकार ने यह भूल की है कि लिगुइस्टिक माइनारिटीज कमीशन ने जो रिपोर्ट दी है उस पर डिक्केशन नहीं हुआ। उनको और सारी सुविधायें देनी चाहिये, जिस मातृभाषा में वह पढ़ना चाहें वह सुविधा प्रदान की जाए। लेकिन अगर इसको आप संवैधानिक रूप दे देंगे तो देश में पृथक्तावादी ताकतें और सर ऊंचा उठायेंगी।

आज खालिस्तान की आवाज आयी, आज सरकार हमारा राष्ट्रपति है, खालिस्तान की जब मांग करते हैं तो अच्छे सरकार अपनी गर्दन नीचे कर लेते हैं। मैं समझता था कि आजाद होने के बाद साम्प्रदायिकता के आधार पर बनी सारी राजनीतिक पार्टियां समाप्त हो जायेंगी और धर्म निरपेक्ष राज्य में केवल सिद्धांत पर बनी पोलिटिकल पार्टीज ही होंगी। लेकिन आज भी हम साम्प्रदायिकता की बात करते हैं। बोट लेने के लिये ऐसी बात करता मैं अच्छी नहीं समझता हूँ।

ला मिनिस्टर साहब जबाब देते वक्त साफ़ कहें कि संविधान में जो लिखा है हुआ है और जिसकी हम शपथ लेते हैं कि हम देश की सोवरेनिटी में विश्वास करते हैं, और हमारी प्रभुता और अखंडता इसमें है कि हम सब लोग जाति विहीन, वर्ग विहीन और शोषण विहीन समाज की स्थापना करेंगे। देश में जो भी पार्टियां बनें वह कुछ और बड़े-बड़े सिद्धांतों पर बनें। जैसे मार्क्सवादी पार्टी अपना कुछ सिद्धांत ले कर चलती है, कांग्रेस पार्टी अपनी पोलिसी ले कर चलती है, जनता पार्टी अपनी नीति ले कर चलती है। लेकिन जो साम्प्रदायिक पार्टियां चलती हैं मेरे विचार में संविधान बनने के बाद उनके लिये कोई स्थान नहीं है। आपकी भावना अच्छी होगी, लेकिन उसको यह रंग देना चाहिये था कि जो गरीब वर्ग है चाहे किसी जाति का हो उसको ऊपर लाना चाहिये। और हमारी लड़ाई गरीबी से है, अशिक्षा से है, शोषण से है। हम लड़ाई कर रहे हैं अलग-अलग पार्टियों की जो ठीक नहीं है।

जो आपने लिखा है वह सही है, लेकिन मैं नहीं चाहता कि हर जाति का

जो कमीशन बना हुआ है.....कि जब इसके अन्दर यह बात पैदा हुई कि हिन्दुस्तान में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के नाम पर आप न रहें, बल्कि वीकर सैक्शन के नाम पर रहे जिसकी आर्थिक तौर पर रक्षा करें। लेकिन हमने इस तरफ कदम उठाये नहीं, मजबूती से नहीं उठाये, जो उद्देश्य चाहा, वह पूरा नहीं किया और उसी कारण कभी-कभी यह आवाज उठती है।

आज हमें दुःख होता है जब शिड्यूल्ड कास्ट का भाई कहता है कि हम पर अत्याचार होते हैं, इससे हमारे हिन्दुस्तान की गदन नीचे होती है। लेकिन हिन्दुस्तान का जो संविधान बना हुआ है, और बंगला देश के श्री मुजीबुर्रहमान ने जो संविधान बनाया था, कई राज्यों ने धर्म को अपना आदर्श मान लिया है, राज्य का धर्म सब होते हैं, राज्य का धर्म नहीं होता, लेकिन हिन्दुस्तान एक धर्म निरपेक्ष राज्य है। इसलिये इसके संविधान की जो खूबसूरती है, उनको कायम रखते हुए और उस चीज को समझते हुए बनातवाला साहब अपने कानून में यह तरमीम करें कि जो कमजोर लोग हैं, उनको आर्थिक स्थिति से ऊपर उठाया जाये और उनकी समस्या का निराकरण किया जाये तो ज्यादा अच्छा होगा।

अगर अल्पसंख्यकों का सवाल लेकर चलेंगे, तो हिन्दुस्तान में कई अल्पसंख्यक पैदा हो गये हैं, यह अलग-अलग की स्थिति है, कई विकृतियां खड़ी हो गई हैं, इससे देश का भविष्य सुन्दर नहीं होगा। इसमें तो यूनीफाइड कोड कहा है। अभी तक हम एक दायरे में जकड़े हुए हैं हम पुराने ग्रंथों की रूढ़ियों में जकड़े हुए हैं। आज टेक्नोलॉजी का युग आ गया है, सारा

संसार छोटा हो गया है लेकिन हम अभी तक छोटे-छोटे दायरों में घुसे हुए हैं। हमें बड़े दायरे में घुसना चाहिये कि इन्सान का धर्म क्या है। इंसानियत के मुकाबले उसका कोई धर्म नहीं है, उसको अपना कर्तव्य करना चाहिये।

इसके ऊपर हम विचार करें, बैठें और एक देश के नागरिक होकर हम यह गायें :—

सारे जहां से अच्छा हिन्दोस्तां हमारा  
तब हमें खुशी होगी।

SHRI CHITTA BASU (Barasat):  
Mr. Chairman, Sir, I am grateful to you for permitting me to speak early.

I rise to support the Bill introduced by our distinguished friend, Shri Banatwalla. The object of the Bill is quite simple—simple in the sense that the Bill intends to provide for three Commissions, one Commission for the Scheduled Castes and Scheduled Tribes, another Commission for the Linguistic Minorities and another for Other Minorities, particularly, the linguistic minorities.

These three Commissions, the Bill suggests, should enjoy the constitutional backing and statutory support. This, in plain words, is the object of the Bill. As has been stated by the mover of the Bill clearly, the concepts for the urgency of the protection of the rights of the minorities have been conceived during the period of our freedom struggle. The protection towards minorities, as I have stated on many occasions, should not be construed as a gift of mercy of the majority community towards the minorities. As a matter of fact, the minorities should have certain rights, inalienable rights and, it is the duty of the majority community also and the Government of the day to provide adequate protection, safeguard, to these inalienable rights of the minorities living in our country, whether they are linguistic

[Shri Chitta Basu]

minorities or they are religious minorities. I quite congratulate the initiative of the Janata Government at that time who really understood the necessity of having a separate commission for the protection of minorities. Sir, the Minorities Commission was constituted by an executive order of the Janata Government in the year 1978. The main objective for setting up of this Commission was: Government of India attaches the highest importance to the enforcement of the safeguards provided for the minorities and is of the firm view....." The Janata Government admitted that although there were constitutional safeguards, mere constitutional safeguards cannot protect their interests. In order to protect the constitutional safeguards it was necessary to have a mechanism and this Minorities Commission was conceived to be a mechanism for that purpose. If you look at the condition of life and work of the minorities in our country—particularly I refer to the religious minority of Muslims—you will understand that they are today facing a lot of problems. It is the duty of the Government to see that as has been provided in the Constitution their problems are solved so that these religious minorities in our country feel that they are part and parcel of our national life, that they have got equal rights and they are in no way second class citizens in our society. They are to enjoy rights and also they have got certain responsibilities to be discharged towards the nation. Sir, it is a matter of great satisfaction that the minorities of our country have already integrated themselves into our social life. Of course, there is a trend growing from some quarters in our country where it is propagated that the minorities—a particular community—have got no loyalty to our nation. It is nothing but a malicious campaign which has to be fought politically. As far as we are concerned we are convinced that the minorities have got their allegiance to this country and that they are part and parcel of our

society. They are part and parcel of our nation and they have got inalienable rights to get the rights of citizenship as other sections of citizens do enjoy under the Constitution of our country.

Sir, let us refer to certain important problems that the Muslims of our country are facing today. There is lack of employment opportunities. No doubt, there are unemployed youths in the majority community yet the youth force of the minority community has been subjected to injustices and discrimination on the question of employment, on the question of representation in the services, both in the public sector and private sector. Adequate methods should be found out to give them representation in these services. Sir, so far as Government is concerned there has not been much interest or much effective steps taken in this regard. I urge upon the Government to see that this basic problem of the minority community is properly looked into and effective steps taken so that they can have adequate representation in the services and in the public sector undertakings.

There are difficulties in respect of the admission of the minority communities into colleges and institutions of higher education, particularly institutions which provide for higher professional courses and professional learning. For example, I wish to mention admission in the medical colleges and in the engineering colleges, admission in the institutions which provide for higher technical education. There should be effective steps taken so that such difficulties and problems which are being faced by the minority community people and students and youth are removed as early as possible.

Now I come to the question of recognition of Urdu. I don't want to take up much time of the House. I wish only to draw your attention, and through you the attention of the House, to the fact that recognition of Urdu as an official language in States having large

population of Urdu-speaking citizens, has not been implemented so far. Although the Government's policy is to recognise Urdu as second official language in States where there are adequate numbers of Urdu speaking people yet, there are some States where that status of second official language has not been given to Urdu. There are of course some States where this recognition has been given. But there are States where the policy initiated by the Government has not been implemented.

In this connection I wish to point out that it is the duty of the Government to see that the minority character of the institutions must be properly protected and safeguarded. This is to be done under Article 30 of the Constitution. I wish to refer to the case of conversion of Scheduled Castes and Scheduled Tribes to Buddhism and Christianity. These people are being denied the rights and the other privileges and opportunities which they should get. This is sheer discrimination against those minorities. They are being deprived of their rights and privileges. I have got a long list here before me of their grievances. But this is not the appropriate time or the appropriate forum to discuss these problems just now. I only wish to impress upon the Government the need to pay sufficient attention to this problem and take adequate, speedy steps to see that the grievances of the minority communities are properly looked into and needful done.

The Minority Commission has produced a number of valuable reports. They have done a commendable job. I find from the list here with me that the Minority Commission has produced a number of valuable reports. There is the first Annual Report. They produced a Report on Aligarh Muslim University. There is a report by the Commission on communal disturbances in Pernambut in Tamil Nadu. They produced another report on Aligarh communal disturbances. They produced their Second Annual Report.

They brought out the Report on the Rehabilitation of the sufferers of communal disturbances in Jamshedpur. They have also produced a report on the Freedom of Religion Bill by Shri Tyagi in this House some time ago. They have also produced a Report on the dispute over the construction of Shiv Mandir Temple in close proximity to Gurdwara Manji Sahib at Karnal.

These are some of the important reports which I have referred to. Although this Commission has given very significant and important reports, and a number of recommendations on various points, the Government did not take cognizance of that report. If properly and to implement them wherever it was possible. As regards the report of the Minorities Commission for the communal disturbances at Pernambut in Tamil Nadu is concerned, the Madras Government did not take cognizance of that report. If you go through the recommendations made by the Minorities Commission regarding the communal disturbances, you will find that the recommendations are very commendable. If the State Government does not take proper cognizance of the report and the recommendations of this Commission, what is the purpose of having a Commission of that nature?

The Minorities Commission had recommended certain effective measures for the prevention of communal disturbances in Aligarh. They said that the P.A.C. had a partisan role and some important political personalities were involved in engineering the riots. They have also given details in the relevant report how the riots took place at Jamshedpur, and how the Bihar Government viewed it, and how the police acted in that. All these important observations were made in the report. In all these cases, neither the Bihar Government, nor the Tamil Nadu Government, nor the U.P. Government paid proper heed to all these observations and recommendations. This is all because of the fact that the Commission had no statutory backing and no constitutional support.

[Shri Chitta Basu]

Unless we give a constitutional backing and statutory support to the Minorities Commission, the very objective of having this Commission would be defeated and, in fact, has already been defeated.

I would, therefore, suggest that if the Government is really serious to see that the riots do not take place, and the minority communities are protected and their interests safeguarded, and the purpose for which the Minorities Commission was constituted is to be fulfilled, there is no other alternative but to give it the Constitutional backing and statutory support.

I would urge upon the Government to accept the Bill introduced by Shri G. M. Banatwalla and by that fulfil their electoral pledge. They do not seem to have any concern for the minorities, linguistic or religious minorities, they have got the greatest concern for catching the votes. But I would urge upon the ruling party Members to accept this Bill. By this, they would be fulfilling the electoral promise which they made. They should at least take this step so that the purpose of the constitution of the Minorities Commission can be fulfilled.

श्री राम विलास पासवान (हाजीपुर) :  
अभी मैं बड़े गौर से डागा जी के प्रवचन को सुन रहा था। उनका भाषण नहीं प्रवचन था। उनकी भावनाओं की मैं कद्र करता हूँ। लेकिन भावनाओं से काम नहीं चल सकता है। हकीकत को भी हमें देखना होगा। जैन धर्म के मुताबिक जो उनका धर्म है, चींटी भी नहीं मारी जानी चाहिये और इसके लिए रास्ता बुहार करके चलने को कहा गया है। यह भी कहा गया है कि शाम से पहले पहले भोजन कर लिया जाए ताकि कीड़े मकौड़े को भी किसी तरह की क्षति न पहुंच सके। लेकिन गुजरात का आन्दोलन, बिहार का आन्दोलन, मैरठ, अलीगढ़, मुरादाबाद

आदि के आन्दोलनों की जब हम कल्पना करते हैं, उन पर विचार करते हैं तो क्या आप नहीं समझते है कि इंसान का जीवन आज एक कीड़े से भी बदतर हो गया है मुझे खुशी तब होती अगर हरिजन के ऊपर उसकी बस्ती में अटैक होता है तो हरिजन की बस्ती में आ कर उसकी रक्षा करते करते सवर्ण मारा जाता और इसी प्रकार सवर्ण की बस्ती में जा कर हरिजन मारा जाता उसकी रक्षा करते करते और मुसलमानों की बस्ती में आ कर उनकी रक्षा करते करते हिन्दू मारा जाता और हिन्दू की बस्ती में उसकी रक्षा करते करते मुसलमान मारा जाता। लेकिन जो हालात सामने आए है वे यही बताते है कि चाहे मुसलमान पर हमला हो या हरिजन पर या आदिवासी पर या क्रिस्चियन पर तो इंसान इंसान नहीं रह जाता है बल्कि इंसान टुकड़ों टुकड़ों में बंट जाता है और कभी इंसान हिन्दू के रूप में सामने आता है और कभी मुसलमान और हरिजन के रूप में और कभी सवर्ण के रूप में।

17 hrs.

यह कहना बहुत आसान है कि गरीब और अमीर दो ही जातियां हैं। मैंने हजार बार कहा है कि एक जाति के गरीब और दूसरी जाति के अमीर में भी जमीन आसामान का फर्क है। मैंने कई बार जगजीवन राम जी का उदाहरण भी दिया है। लोक सभा में सब की नजर उन पर है। वह सब से शक्तिशाली हैं। पूंजी में भी शक्तिशाली है। लेकिन उन जैसे आदमी को भी स्पैयर नहीं किया जाता है जाति के आधार पर। वह किसी मंदिर में या सम्पूर्णानन्द जी की मूर्ति का अनावरण करने के लिए भी गए थे तो उसको भी धोया गया था। यह हकीकत है जिस दिन भारत के लोगों के दिमाग से जातपात का भेदभाव मिट जायेगा, धर्म का ममला मिट जाएगा और सिर्फ अमीर और गरीब का ममला

रह जाएगा। मैं समझता हूँ कि उस दिन इस समस्या का निदान हो जाएगा और अमीरी और गरीबी के आधार पर हम इस समस्या को हल कर सकेंगे। लेकिन जब तक देश में जातिवाद रहेगा, धर्म धर्मान्तर मानने वाले लोग रहेंगे तब तक देश का कल्याण नहीं होगा। बचपन में हमने भगवान महावीर के बारे में पढ़ा था एक महावीर और बुद्ध दोनों भगवान के विरोधी थे लेकिन फिर भी दोनों को भगवान का अवतार मान लिया गया और उनको भगवान बना दिया गया।

श्री मूलचन्द डागा : हम उनको अवतार नहीं मानते। हम अपने कर्म को भगवान मानते हैं। कर्म सब कुछ है।

श्री राम विलास पासवान : गौतम बुद्ध, महावीर, राम, कृष्ण सब को भगवान मान कर चला गया है। जिस महावीर ने धर्म की बुराइयों के खिलाफ लड़ना सिखाया, जिस बुद्ध ने रूढ़िवादिता के खिलाफ लड़ना सिखाया आज उसी बुद्ध की इतनी मूर्तियाँ निकल रही हैं कि उसको भगवान का रूप दे दिया गया है। डाक्टर अदेबदकर जैसे आदमी के लिए भी जब रास्ता चुनने की बात आई तो उसके सामने जिस आदमी का चेहरा आया वह बुद्ध का आया तो जो न हरिजन था और न बैकवर्ड बल्कि एक क्षत्रिय था और उसका रास्ता उसने अपनाया। हिन्दू मुस्लिम क्रिश्चियन आपको लाख कहें कि अल्पसंख्यक है लेकिन आप अल्पसंख्यक नहीं हैं। चूँकि यह मान कर के चला जा रहा है कि जैन धर्म, बौद्ध धर्म, सिख धर्म हिन्दू के अंग बन गये हैं।

श्री मूल चन्द डागा : जैन धर्म उसका अंग नहीं है। धर्म अलग चीज है।

श्री राम विलास पासवान : बुनियादी कोई फर्क नहीं है। जिसको हम लोग

विशेष अवसर कहते हैं आप मान कर चलते हैं अल्पसंख्यक आयोग, शेड्यूलड कास्ट्स और शेड्यूलड ट्राइब्स का आयोग बन जायेगा या मंडल आयोग बन गया इससे देश टूट रहा है। लेकिन मैं इसको जोड़ने की दिशा में मानता हूँ। मैं मानता हूँ कि यह समानता की ए०बी०सी०डी० है। हमारा सर 5 मन का हो जाय और हाथ पैर को लकवा हो तो शरीर स्वस्थ नहीं माना जाएगा। आज तक का इतिहास बतलाता है कि हिन्दुस्तान, गरीबी और अमीरी के कारण गुलाम नहीं बना है, बल्कि सबसे बड़ा कारण यह रहा है इस देश की ऊँच-नीच जाति व्यवस्था। जिस समय दिल्ली पर कब्जा हो जाता था तो ऐसा मान लिया जाता था कि सारा देश गुलाम हो गया क्योंकि लोग कहते थे कि कोई नृप होय हमें का हानि, चेरि छोड़ न हुई है रानी। लेकिन यदि प्रत्येक अंश देश का मजबूत होता तो सब जगह कब्जा करने की नौबत आती।

आज एक वर्ग मन से गरीब है, एक पेट से गरीब है और एक बर्ग ऐसा है जो पेट और मन दोनों से गरीब है। एक के सामने आर्थिक समस्या है, यदि कोई ऊँची जाति आदमी है और वह भूखा है तो आर्थिक दृष्टिकोण से भूखा है लेकिन उसका मन गरीब नहीं है। वह स्वाभिमान के साथ बात करेगा, और करना भी चाहिये मैं इसको अच्छा मानता हूँ। लेकिन अगर एक हरिजन घर का लड़का या कमजोर तबके का लड़का आता है तो उसका पेट और मन भरा हुआ है, वह किसी से आँख मिला कर बात नहीं कर सकता है। अब यह नौबत आनी शुरू हो गई है जब लड़के पढ़ने लिखने लगे हैं, आपने कह दिया गरीबी, अमीरी, आप गुजरात में गये होंगे वहाँ जितने घर जलाये गये हैं गरीब के जलाये गये हैं,

[श्री राम विलास पासवान]

शेड्यूल्ड कास्ट्स के घर जलाये गये ? उनके घर जलाये गये जो पढ़े लिखे थे और सरकारी नौकरी करते थे और माननीय परमार जी का उदाहरण आपके सामने है । परमार जी को कहा गया लखपति हो गया इसलिये उनका घर जलाया गया । यह जो दिमागी कुराफात है हिन्दुस्तान में जब तक इसका इलाज नहीं होगा तब तक देश का भला नहीं होगा । जिस देश में चींटी को चीनी, सांप को दूध पिलाया जाता हो और गाय को मां कहा जाय, लेकिन जब तक इन्सान को इन्सान नहीं समझे तब तक देश का भला नहीं होगा । आज भी देश का बहुसंख्यक तबका ऐसा है जिसको सम्मान नहीं मिल रहा है, इज्जत नहीं मिल रही है । मैंने कल एक पार्लियामेंट के सवाल का जवाब दे कर बताया था जो लोग कहते हैं कि धर्म परिवर्तन के लिये विदेशी धन आता है, जो कहते हैं मुस्लिम देशों के पीछे विदेश का पैसा आता है वह गलत है । मैंने कल कहा था कि विदेश से कितनी सम्पत्ति आती है और किस किस देश से आती है । और जो मुस्लिम कन्ट्रीज हैं वहां से नगण्य पैसा आता है । लेकिन यदि कोई स्वाभिमान की लड़ाई लड़ेगा तो उसका समर्थन हम अवश्य करेंगे और उसके लिये आन्दोलन भी करना पड़ेगा । उसको कोई और रूप दे कर समस्या का निदान नहीं होगा । यह मान कर चलना पड़ेगा कि जैसे घर में कोई आदमी बीमार होता है तो उसको आपको सत्र से ज्यादा देना पड़ता है, चाहे आप खाना खायें या नहीं, लेकिन उसके लिये दवा, दूध और फल की व्यवस्था करनी पड़ेगी । आज देश का बहुत बड़ा तबका बीमार है और उसको आपको स्पेशल डाइट देनी पड़ेगी, और उसी को हम विशेष अवसर कहते हैं चाहे

कमीशन के रूप में दिया जाय, चाहे विशेष अवसर के रूप में दीजिये, उनको समान स्तर पर लाने के लिये आपको यह व्यवस्था करनी पड़ेगी ।

जो लोग कहते हैं कि मैरिट की बात, तो हमने देश को क्यों आजाद कराया था ? अंग्रेज कोई खराब काम कर रहा था, कोई खराब राजपाट चला रहा था ? लोग तो अभी भी कहते हैं कि उनके राज्य में अमन चैन था । हमने आजादी इसलिये ली थी कि हमारी सरकार बनेगी और जो सदियों से सताये हुए और दबाये हुए हैं उनको भी ऊपर उठने का मौका मिलेगा । यदि मैरिट के आधार पर जस्टीफाई करेंगे कि मैरिट की इग्नोर नहीं करना चाहिये तो अंग्रेज को भगाने की आपको यहां से कोई काम नहीं करना चाहिये था ।

तो मैं कहता हूं यह देश धर्मनिरपेक्ष है और मुझे दुख है डागा जी बड़े सुलझे हुए हैं, हमारा आपके प्रति सबसे ज्यादा आदर है, इसलिये इस मामले में भी आपका दिमाग साफ रहना चाहिये । यह देश धर्म निरपेक्षता का है, इस देश में हिन्दू भी हैं, मुसलमान भी हैं, सिख भी हैं, ईसाई भी हैं फारसी भी हैं और हिन्दू कहलाने वालों में ब्राह्मण, राजपूत, वैश्य और शूद्र भी हैं और शेड्यूल्ड कास्ट्स और ट्राइब्स भी हैं, इन सब का एक स्टेटस नहीं है । इसलिये जब भी हम बात करें तो हमारे सामने अल्पसंख्यक का चेहरा रहना चाहिये, हमारे सामने शेड्यूल्ड कास्ट्स और ट्राइब्स का चेहरा रहना चाहिये । आज क्या कारण है जो कम्युनल राइट्स होते हैं ? किसी पार्टी के लोग हों, अपवाद को छोड़ कर, सब लोगों ने ही एक चीज जाहिर की, सब ने कहा मेरे प्रति ज्यादाती हुई है । मुस्लिम मोहल्ले को देखिये एक बार

कहता था पी० ए० सी० का जवान कि वहीं रहना होगा तो वह बेचारा चुपचाप घर में बन्द रहता था । दूसरी तरफ़ के लोग कहते थे पी० ए० सी० जिन्दावाद हमारे एक साथ भोपाल सिंह हैं, उनका घर मुसलमानों के मोहल्ले में है और जब 29 तारीख को उनसे बात की तो उन्होंने कहा हमारे यहां काम करने वाले सब मुसलमान हैं लेकिन हमारी फ़ैक्ट्री एक दिन भी बन्द नहीं रही । त्यागी की ख़राद की दुकान है जिसमें काफी पूजी लगी है और मुसलमानों का पूरा मोहल्ला है लेकिन उसकी दुकान पर एक भी ईटा नहीं बरसाया गया । तो आपको सोचना पड़ेगा हिन्दुस्तान का अल्पसंख्यक क्या जिन्दगी जी रहा है । क्या बांगला देश और पाकिस्तान का उदाहरण दे कर हम यह साबित करेंगे कि हिन्दुस्तान में अल्पसंख्यक नम्बर दो के नागरिक हैं ? या शेड्यूल्ड कास्ट और ट्राइब के लोग नम्बर 2 के नागरिक बन कर रहेंगे ? नहीं । बांगला देश और पाकिस्तान क्या कर रहा है उसको हम देखेंगे, या कांस्टीट्यूशन में जं लिखा है उसको देखेंगे ? हिन्दुस्तान जब आजाद हुआ तो कांस्टीट्यूशन में आपने गारन्टी दी है शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लिये । संविधान हमने नहीं बनाया बल्कि विद्यमान लोगों ने बनाया जो आजादी की लड़ाई से निकले हुए लोग थे । और जिस अनुच्छेद का जिक्र माननीय बनातवाला ने किया 338 और 350 का, उनके तहत अधिकार सुरक्षित रखने की गारन्टी दी गई । अब इस गारन्टी की रक्षा कौन करेगा ? आप माइनारिटी कमीशन और शेड्यूल्ड कास्ट्स और ट्राइब्स कमिश्नर की रिपोर्ट पढ़िये, मैंने मांग की है उस पर डिस्कशन कराइये । कमीशन ने अपनी रिपोर्ट में कहा है कि पी० ए० सी० कम्युनल है, कम्युनल राइट्स में उसको

नहीं लगाना चाहिये । यदि वही कांस्टीट्यूशनल राइट रहता तो आज मेरठ में पी० ए० सी० को हटाने की मांग नहीं चलती और हमारे गृह मंत्री जी को माफी नहीं मांगनी पड़ती । लेकिन उसकी सिफारिश को नहीं माना गया । जब कांस्टीट्यूशन में यह गारन्टी दी गई है कि इस देश में अल्पसंख्यकों के अधिकार सुरक्षित रहेंगे और वे दूसरे लोगों की तरह समान दर्ज के नागरिक हैं, तो उन अधिकारों की रक्षा के लिए सरकार को आयोग का गठन करना चाहिए ।

जनता पार्टी की सरकार इस बात के लिए धन्यवाद की पात्र है कि उसने माइनारिटीज और शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्स के सम्बन्ध में कांस्टीट्यूशन एमेंडमेंट बिल लाया । उसका दो-तिहाई बहुमत था, लेकिन फिर भी वह पास न हो सका, क्योंकि उस दिन मजारिटी तो थी, लेकिन दो-तिहाई बहुमत नहीं था । इस पाप के लिए जनता पार्टी की सरकार को हमेशा कोसा जाता है और वह इससे भाग भी नहीं सकती है ।

लेकिन आपकी क्या नीयत है ? आपने जो कस्में खाई हैं, जो संकल्प लिए हैं, क्या आपकी सरकार उनसे मुफ़र रही है ? क्या आजादी के 35 साल के बाद सरकार के दिमाग में माइनारिटीज और शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्स सम्बन्धी स्टैंड में कोई तब्दीली आने वाली है ? अगर कोई तब्दीली आई है, तो मुझे कुछ नहीं कहना है । लेकिन अगर अब भी आपके सामने भारत का संविधान है तो श्री बनातवाला ने जं बिल मूव किया है, आपको उसे मन्जूर करना चाहिए । मैं जानता हूँ कि आप उसे एकसेप्ट नहीं करेंगे आप अपने

[श्री राम विलान पामवान]

ढंग से करेंगे। चाहे आप उनके बिल को गिरा कर कोई अपना बिल लाइए। जो भी करना हो, वह जल्दी से कीजिए। या सीधी बात कहिए कि कांस्टीट्यूशन में जो लिखा हुआ है, वह बकवास है, अब उसकी कोई उपयोगिता नहीं है उसे रद्दी की टोकरी में फेंक देना चाहिए।

लेकिन यदि यह भारत का संविधान है, जिसमें अल्पसंख्यकों और शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्ज के अधिकारों को सुरक्षा दी गई है, तो आर्थिक वाला मामला छोड़ दीजिए। जब समानता आ जाएगी, जात-पात खत्म हो जाएगी, तो आर्थिक वाला मामला आएगा। लेकिन जब जात-पात है, तो इस आधार पर सोचना पड़ेगा।

मैं कहना चाहता हूँ कि इन वर्गों के सांविधानिक अधिकारों की रक्षा के लिए इस आयोग का गठन अत्यावश्यक है, सांविधानिक प्रावधान की जरूरत है, कांस्टीट्यूशनल सेफगार्ड की जरूरत है और इस के लिए आयोग को कांस्टीट्यूशनल दर्जा दिया जाना चाहिए। तभी इस देश में माइनारिटीज़ और कमजोर वर्ग के लोग सुरक्षित रहेंगे।

MR. CHAIRMAN: Shri Amal Datta, Before you start, I would like to bring to the notice of the House that there are quite a large number of speakers who are willing to participate in the debate. So, I am afraid, we will have to put some kind of a time limit on speeches.

SHRI SAMAR MUKHERJEE (Howrah): When is this Bill to be concluded?

MR. CHAIRMAN: According to the time allotted which was two hours, it has to be concluded by half-past five.

SHRI SUNIL MAITRA (Calcutta North-East): In no other Private Members' Bill the two-hour time limit was put.

MR. CHAIRMAN: Generally we go by the sense of the House. If the House feels, the time has to be extended. Has the Minister of Parliamentary Affairs something to say?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Whatever the House decides, I have no objection.

MR. CHAIRMAN: Shall we extend it by one hour?

SHRI SAMAR MUKHERJEE: It will not be concluded today.

MR. CHAIRMAN: It may not be concluded today itself, but the time has to be allotted.

SHRI SAMAR MUKHERJEE: Again the sense of the House will be taken.

MR. CHAIRMAN: Well, tentatively we will say that we extend it by two hours.

SHRI AMAL DATTA (Diamond Harbour): Mr. Chairman, we are grateful to Shri Banatwalla for his initiative in bringing about a Bill for amending the Constitution, which should have been brought, and the Constitution should have been amended in these lines long ago.

There are 30 clauses in the Constitution to provide safeguards for the deprived communities, the Scheduled Castes and Tribes, the non-linguistic minorities and the linguistic minorities. But the Constitution fails to provide for any effective mechanism to implement these safeguards.

One belonging to a deprived community and being denied the constitutional safeguards, has to go to a constitutional court to get his right, which is a very very difficult procedure on

private initiative. Particularly when these people belong to the deprived classes, the weaker sections, the poorer sections, it is very difficult for them to go to the court and get their rights vindicated in courts. Therefore, these constitutional mechanisms are welcome, if they are incorporated in the Constitution.

I shall urge the ruling party to look into these carefully and see whether or not these are acceptable to them, even as a face-saving device, if nothing else, so that they can say that as soon as such proposals came from Private Members, they accepted the suggestion to safeguard the conditions of the Scheduled Castes and Tribes, the minorities, both linguistic and non-linguistic.

These safeguards, which are now sought to be incorporated in the Constitution, will not only provide the constitutional machinery, but enjoining upon it certain constitutional duties, not statutory duties as some Members referred to them. They will be constitutional duties with constitutional obligations and rights, and the Commission sought to be established will be able to do a lot. I do not say they will be able to completely reverse the tendency that we have seen in India during the last few years.

During the last decade, or 12 years or so, there has been a tendency towards more repression on Scheduled Castes and Tribes, more communal riots are taking place, the linguistic minorities are not being provided the constitutional guarantees which are there. The reason, of course, as Shri Paswan pointed out, is that these deprived communities have now become conscious that they are deprived. So, they are demanding the removal of their under-privileges, their deprivation. Because they are wanting they should be given more economic benefits, compared to the major-

ity communities, therefore, the social tension has increased. The more such demands are fulfilled, the more the constitutional guarantees are implemented, some way or the other, the more the increase in tension. In fact, the guarantees have been only marginally implemented up till now, in the 32 years of working of our Constitution which, as I have said, has 30 clauses to safeguard the rights of these people, these three categories of people. Only very marginal improvement has taken place in their economic condition, in their educational situation and their social position. But even that marginal increase in education, in social position, in financial and economic position has caused a lot of jealousy in the people who have so long enjoyed the privileges and are still the privileged class. They do not want their vested interests to be disturbed in this fashion. This is the root cause for the social tension, which is leading to repression of harijans, the Scheduled Castes, and Tribes and riots between the minority and majority communities. This is bound to accelerate as more and more of these people become educated and get some economic advantages, and naturally, there will be some people in the majority communities who will not like it. Therefore, the necessity of implementing the constitutional guarantees through a constitutional machinery has become all the more necessary now than it was before. It should have been, as I said, brought in much earlier, at least 10—15 years ago this constitutional machinery should have been created by incorporating these provisions in the Constitution. That has not been done, but it is not too late to do so and the Ruling Party, I again say, should look into these constitutional provisions very carefully because it does not do any harm to them. The Constitutional machinery will probably be effective only in securing the confidence in these deprived sections of people, who live in perpetual insecurity, both economically and in terms of personal safety. This amendment

[Shri Amal Datta]

17.29 hrs.

[Mr. Deputy-Speaker in the Chair]

is necessary, if nothing else, to assure them that their interests will be protected by a body which is created by the Constitution, an automatic self-acting machinery. For implementation of the fundamental constitutional guarantees which are there. The obligations and the functions which have been enjoined in these provisions will make these bodies self-acting and through their reports will not be binding on the Government, but at least the reports will be laid before the Parliament. It will certainly be a better safeguard than what is available at present. As has been pointed out already, the Report submitted by the Special Officer who is also appointed under a provision of the Constitution, although he himself does not occupy a constitutional position, has never been discussed in the House. Although the original reports have been laid on the Table of the House, no Action Taken Report on these reports has been laid before the House, which means the Government has probably never acted on the basis of the reports of the Special Officer. Although he is an officer appointed under Article 338 of the Constitution and he reports to the President, he has not been given any constitutional position by the Government. The Government has not recognised his special status. So, it is necessary to have a constitutional machinery endowed under the constitutional provisions with certain powers, functions and privileges and it will function automatically whenever communal disturbances take place. Whenever repression on Harijans and Scheduled Castes is reported, the machinery will act on its own and it will then be able to investigate into it with all the powers that are given to a Commission of Inquiry under the Commission of Inquiries Act, which means it will be able to act and have practically all the powers of a court.

It is necessary under the present situation to have this, but it will only provide a marginal improvement in the situation. Those speakers who have preceded me and who have supported this Bill have not emphasised it and therefore, I think it is my duty to emphasise that this will only provide for a marginal improvement in the situation, but even that is something which will be worthwhile to have. Why I say that it will provide for a marginal improvement is that the situation in India is such that 60 per cent of our people live below the poverty line. Our economic progress since Independence has been very very slow. It has been probably one of the slowest in the whole world. Our per capita income has scarcely increased. In the real terms it has fallen.

We have a vast number of people. The latest census gives the figure at 68 crores of people. Practically half or more of these belong to these communities put together. This is a situation from where we have to extricate ourselves. We are going round in a vicious circle. Unless poverty is eradicated, majority of our people are going to wallow in abject poverty. This poverty cannot be eradicated as long as we adhere to the present system where the means of production are owned by a small section of the people. That is a fundamental problem which we have to tackle. Unless the socialist pattern of society which the Congress Government has been preaching since 1957 is really implemented, really translated into action, there will be no economic progress. If the present ruling party which has always been ruling the country except for 32 months or so, does not do what it says, then nothing is going to happen. We need total change in our economic system so that the means of production are no longer

owned by only a small section of the people, but by the people themselves. The socialist pattern of society should not remain only an expression to be uttered in public addresses or only embodied in Government circulars and reports. This is something which has to be translated into action. Unless there is socialism, Shri Daga is quite right, we cannot achieve our goal. Shri Daga equated socialism with eradication of poverty. But that is not so. Even with poverty we can have socialism. There are countries without poverty who do not have socialism. The richest countries in the world do not have socialism. They have practically eradicated poverty. Only a small number of people live in poverty. But the society is based on exploitation. What I am emphasising is this—without completely eliminating this exploitation from the society, we cannot have a situation where social tension between the under-privileged and privileged, between have and have not will go away. This tension cannot be eliminated without socialist society. That is a goal towards which we have to move. But in the mean-time some marginal beneficial effects may be derived from this particular provision—involving this Constitutional change by which these Constitutional machineries will be created which are self-acting and which will provide some kind of security to the under-privileged class, under-privileged communities. Such ameliorative provisions ought to have been introduced in the Constitution long ago. That will do good. It is not something to be rejected. But it appears to me from the speech of the solitary representative of the ruling party who has spoken so far that it is being rejected out-right. That should not be done. That is my submission.

श्री सुन्दर सिंह (फिल्लोर) :  
उपाध्यक्ष महोदय, हमारे दोस्त ने बोलते बोलते कहा कि जहां समाजवाद नहीं है, वहां सोशलिज्म आया यह कोई नारा नहीं लगाया जाता है।

यह जो बिल लाया जाता है कि यह माइनोरिटी कमीशन है, यह शिड्यूल्ड कास्ट कमीशन है, यह फिजुज है। लोगों के हाथों में जब ताकत हो तो काम होता है। जो इलाके का एम० एल० ए० होता है, वह एक किस्म की संस्था होती है, उसे अपने वोटों की मदद करनी होती है। उसने हिन्दू, सिख, मुसलमान नहीं देखना होता है, उसे तो सबसे वोट लेने होते हैं। मैं पक्का हिन्दू भी हूँ, और पक्का हरिजन भी हूँ, और शिड्यूल्ड कास्ट भी पक्का हूँ। यह जो बड़े-बड़े लीडर बने हुए हैं ये हरिजनों को 2 एकड़ जमीन भी नहीं दिला सके। मैंने हरियाणा और पंजाब में 10-10 एकड़ जमीन दिलवाई है पं० जवाहर लाल नेहरू से मिलकर। क्योंकि हरिजन एम० एल० ए० विक जाते थे। उनको कहा जाता था कि तुमको यह दे देंगे, तुम सुन्दर सिंह के साथ न हो। मैंने उनसे कहा कि जाओ-जाओ और पंडित जी से कहा कि यह बात है। उन्होंने कहा कि मैं ठीक कर दूंगा। ये लोग जमीन देंगे, राव वीरेन्द्रसिंह क्या हमें जमीन देंगे। यह क्या करेंगे? बड़ी देर से मैं सोशलिज्म को सुनता रहा हूँ। यह तो ताकत होती है।

No man can get the right from request. Rights are wrested from unwilling hands.

इस वास्ते जब मेम्बर बन गये, मिनिस्टर बन गये, तो क्या करना है। गवर्नमेंट भी क्या करती है, तुमने करना है, गवर्नमेंट ने क्या करना है? मेम्बरों ने ही करना है लेकिन जब मेम्बर ही लाइफलैस होंगे तो क्या बनेगा? गवर्नमेंट किस किस को ताकत देगी, ताकत तो आप में होनी चाहिये।

मैं यह बता दूँ कि यह जो सिलसिला है माइनोरिटी कमीशन का, हमारा

## [श्री सुन्दर सिंह]

शिड्यूल्ड कास्ट का, तो हमारा क्या बना है। क्या उसकी कोई सिफारिश इम्प्लीमेंट हो गई है। कौन मानता है? वह तो कराना होता है, और वही कराते हैं जिनमें जान होती है। जितनी बातें डागा जी ने कहीं हैं, बिल्कुल ठीक कहा है।

गरीब-अमीर का झगड़ा कौम का नहीं है। मजहब को कौन मानता है? यह तो यों ही हो रहा है। करेक्टर के साथ जं: आदमी लड़ाई करे, वही इंसान बनता है।

All quarrels and disputes concerning religion simply show that spirituality is not present. Religious quarrels are always over the husk. When purity and spirituality goes leaving soul dry, quarrels gain and not before.

मैं यह कहता हूँ कि जितने मजहब हैं, अगर कोई मस्जिद में जायें तो वह मुसलमान होगा, हिन्दू मंदिर में जाये तो हिन्दू बने, सिख गुरुद्वारे में जाकर सिख बने और बाहर आकर इन्सान बने। मजहब से क्या सीखा है?

मजहब नहीं सिखाता, आपस में बैर रखना। हिन्दी है हम बताने हैं, हिन्दोस्तां हमारा ॥

हमारा करक्टर होना चाहिये, दुनिया में सारा सिलसिला ठीक हो जाता है।

आप माइनोरिटी कमीशन चाहते हैं। पाकिस्तान से हमारा ही एक आदमी आया है। वह बता रहा था कि वहां क्या हो रहा है। वहां क्या बड़ी तसल्ली से लोग काम कर रहे हैं? वहां लोग 75 फीसदी हिन्दुस्तान को चाहते हैं। मुझ से उसने कह-कहा है। हरिजन मेरे पास आया है और कहता है कि वहां कहां हमें फंसा दिया है?

लेबनान, इजराइल में सब जगह देखो सब मुसलमान हैं और सब लड़-लड़ मर रहे हैं। दूसरी तरफ देखो जो सिख हैं, जब 4 जिले दे दिये तो लड़-लड़ मर रहे हैं। यह बड़ी गलती की, उनको पहले देना था, नहीं दिया। इनकी डिमांड बढ़ती जाती है।

आज 15 करोड़ हरिजन सबसे ज्यादा तकलीफ में हैं। मगर हमारे बीच कोई लीडर नहीं रहा। जो डिजर्व करता है, उसको देते नहीं हैं। महात्मा गांधी ने कहा था कि तुम आजादी चाहते हो, 1-5 पापुलेशन हो, परमात्मा से प्रार्थना करते हो कि हमें गद्दी मिलनी चाहिये। जो परिचय है परमात्मा के उनको ह्यूमैनिटी की लाइफ नहीं चलाने देते हैं। आज ताल्लुक है इंसान बनने का और काम करने का। यह जो लड़ाई हो रही है, यह किस लिये हो रही है। यह करेक्टर नहीं है। कोई नुमायन्दा नहीं है। अगर एम० एल० ए० शानदार हो तो वह लड़ाई नहीं होने देता है।

चैरिटी विगिन्स एट होम।

जो घर में जूतियां खाता है, वह बाहर क्या करेगा। घर में लड़ाई बढ़ रही है तो वह बाहर क्या करेगा?

जब पाकिस्तान बना था, तो मैं वहां नरोवा में था। लोग चलने लगे तो मेरे से कहने लगे कि चौधरी साहब चलोगे नहीं? मैंने कहा कि नहीं जाना है। आखिर ऐसे हालात हुए कि हमें जाना पड़ा। हमने कहा कि हम जाते हैं, फिर आ जाना है। हम गये, तो मुसलमान थे चढ़ियार गांव के, वह मुसलमान मुझे छोड़ने आये। हमारे पास जितने गहने वगैरह थे, सब उनके हवाले कर दिये, वह कहने लगे कि साहब ले जाइये। हमने

कहा कि राह में कोई लुट लेगा । 10, 15 साल तक उन्होंने सारा पैसा वापिस भेजा है । यह जो कैरक्टर होता है जैसा आदमी चाहे बन जाता है । जो मर्जी चाहे करो, कुछ नहीं बन सकता है ।

यह जो कहा गया है कि अमीर गरीब की लड़ाई है, किस ने आगे बढ़ना है ? महात्मा गांधी आगे बढ़े, किसलिये बढ़े क्योंकि वह कहते थे कि दुनिया में कोई भी ऐसा गन्दे से गन्दा काम नहीं जो कि मैं नहीं कर सकता । सबसे मैं नीचा हूँ ।

भला हुआ हम नीच भये,

जब कुल की किया सलाम ।

जनम लेंदे घर ऊंच दे

~~डूब करे अग्रिमाम ।~~

अखला ली तौर पर सिर ऊंचा हो गया ।

आप अब क्या कर रहे हैं ? चौर उचके लड़ रहे हैं, उनको ठीक करो, जाकर समझाओ, हिन्दू हिन्दू को समझाये, मुसलमान मुसलमान को समझाये । ये कहते हैं कि गवर्नमेंट नहीं करती है । मैं पूछता हूँ कि तुम गवर्नमेंट में रहोगे तो क्या करोगे ? हिन्दुस्तान का यह हाल है । यहां जो कहते हैं कि गरीबों को देना है, किस ने देना है ? वह खुद भी भूखे हैं, देखा किस ने है ? जगह के भूखे, पैसे के भूखे । लैंड रिफार्म की कोई बात नहीं हुई । अगर यह हो जाता तो कोई सिलसिला न होता । पंजाब में जाकर देख लें, उधर क्यों मरते हैं ?

मैं बड़ा हैरान हूँ कि इतने बड़े लीडर हैं, लेकिन जब मैं मद्रास में गया तो मैंने देखा कि कौन लीडर था, जिसने यह हालत कर रखी है । क्यों नहीं एक-एक बीघा जमीन उनको मिलनी चाहिये । कभी लड़ाई नहीं की और लीडर बन

गये । नारे लगाते हैं जिन्दाबाद ऐसी हालत हो रही है ।

मेरा मलतब यही है कि आपका चाहिये कि जितने अमीर गरीब हैं उनमें जहां लड़ाई हो रही है, वह अपोजिशन का कसूर है और गवर्नमेंट का कसूर है । इसलिये सब मिलकर इसको दूर करें । तभी डेमोक्रेसी चलेगी और सोशलज्जम आयेगा ।

इन शब्दों के साथ मैं आपका शुक्रिया करता हूँ कि आपने मुझे बोलने का मौका दिया ।

श्री जगपाल सिंह (हरिद्वार) :  
उपाध्यक्ष महोदय, मैं श्री वनातवाला के कांस्टीट्यूशन (एमेंडमेंट) बिल, 1982 का स्वागत करता हूँ । मैं शुरू में ही गृह मंत्री जी से एक सवाल पूछना चाहता हूँ । आपकी पार्टी जिस मैनिफेस्टो पर चुन कर आई है, जो वादे आपने इस देश के लोगों के साथ किए थे, उनके खिलाफ और हिन्दुस्तान के कांस्टीट्यूशन के खिलाफ आपकी पार्टी के जो संसद् सदस्य यहां पर बोलते हैं, क्या आप उनके खिलाफ कोई कार्यवाही करेंगे या नहीं । इस कांस्टीट्यूशन में माइना-रिटीज और शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्स के लिए कई गारंटीज और सेफुगार्ड्स दिए गए हैं । आर्टिकल 350बी में लिग्वास्टिक माइनारिटीज के लिए गारंटी और उनको प्रोटेक्ट करने के लिए एक स्पेशल आफिसर की नियुक्ति का प्रावधान है ।

ऐसा लगता है कि आपकी पार्टी के लोगों का मन इस देश को तोड़ने की तरफ—जोड़ने की तरफ—नहीं बढ़ रहा है । मंडल आयोग की रिपोर्ट में बताया गया है कि इस देश में बैकवर्ड कम्युनिटीज के लोगों का परसेंटेज 52 है । शिड्यूल्ड

[श्री जगपाल सिंह]

कास्ट्स और शिडयूल्ड ट्राइब्स के लोग कम से कम 22 परसेंट हैं और माइनरिटीज कम से कम 16 परसेंट है - हालांकि वे उससे ज्यादा है। आज हिन्दुस्तान का टोटल पापुलेशन का 89 परसेंट बिलो पावर्टी लाइन रह रहा है और 11 परसेंट लोगों का सारे देश की सम्पत्ति और हर कैंटेगरी की सर्विसिज पर कब्जा है। जब 11 परसेंट लोग हिन्दुस्तान की हर एक चीज में 89 परसेंट हिस्सा लेते हों, तो यह मुक्त कैसे एक रह सकता है? आज इस 89 परसेंट पापुलेशन को न्याय देने का प्रश्न है।

संविधान बनाने के समय बाबा साहब डा० अम्बेडकर ने कहा था कि अगर हिन्दुस्तान में आर्थिक समता नहीं लाई गई, तो यहां की डेमोक्रेसी मीनिंगलेस हो जाएगी और हिन्दुस्तान एक नहीं रह पाएगा। रूनिंग पार्टी के माननीय सदस्य, श्री मूलचन्द डागा, अपने आप को बड़ा प्रगतिशील साबित करते हैं, लेकिन वह हिन्दुस्तान की 89 परसेंट पापुलेशन के खिलाफ बोलते हैं।

1931 में गोल मेज कांफेस में बाबा साहब डा० अम्बेडकर ने कहा था कि हिन्दुस्तान की आजादी की गारंटी मैं तब चाहूंगा, जब हिन्दुस्तान के उन लोगों को आजादी की गारंटी दी जाए, जो दोहरी गुलामी के शिकार हो रहे हैं : एक धर्म के ठेकेदारों की गुलामी और दूसरी अंग्रेजों की गुलामी। अगर अंग्रेज हिन्दुस्तान से चले गए, तो यहां के उन करोड़ों लोगों की आजादी की गारंटी कौन देगा, जो दोहरी गुलामी के शिकार हैं? अंग्रेजों के जाने के बाद उनकी एक गुलामी तो खत्म हो जाएगी, लेकिन धर्म के ठेकेदारों की दूसरी

गुलामी बनी रहेगी। उन्होंने यह भी कहा कि आज एक डंडा अंग्रेजों के हाथ में है और दूसरा डंडा धर्म के ठेकेदारों, खासकर ब्राह्मण समाज, के हाथ में है। अगर अंग्रेज हिन्दुस्तान से चले गए, तो दोनों डंडे ब्राह्मणी धर्म के ठेकेदारों के हाथों में चले जाएंगे और देश का सत्यनाश हो जाएगा।

हमारे कांस्टीट्यूशन के आर्टिकल 15 के भाग (1), (2), (3) और (4) में रिलिजन, रैस, कास्ट, सेक्स और प्लेस आफ बर्थ के आधार पर डिसक्रिमिनेशन का निषेध किया गया है। जिस डिसक्रिमिनेशन को खत्म करने की गारंटी दी गई है, वह खत्म नहीं हो रही है, बल्कि ज्यादा बढ़ती जा रही है और इस कदर बढ़ रही है कि आज हिन्दुस्तान की स्थिति यह है कि इन्हीं ग्राउन्ड्स पर हिन्दुस्तान टूटने जा रहा है। आज हिन्दुस्तान के हिन्दू और मुसलमान समाज में इस कदर जहर फैल रहा है जिसका असर आपने मेरठ में देखा अलीगढ़, बिहार शरीफ और दूसरी जगहों पर देखा। हिन्दुस्तान की राजनीतिक पार्टियों के नेता इन्हीं ग्राउन्ड्स पर देश में राज करना चाहते हैं, इन्हीं ग्राउन्ड्स पर टिकट बांटकर इस देश की पार्लेमेन्ट में आना चाहते हैं। इसके लिए पं० जवाहरलाल नेहरू से लेकर श्रीमती इन्दिरा गांधी तक सभी जिम्मेदार हैं। जबकि इस देश में जातिवाद, प्राविशलिज्म और धर्म पर चलने वाले लोगों को कमजोर दिया जाना चाहिए, वे और भी मजबूत हो रहे हैं।

आर्टिकल (17) में एबालिशन आफ अनटचेबिलिटी की बात कही गई है। फिर मैं नहीं समझता श्री मूलचन्द डागा जी किस ग्राउन्ड पर इन कमोन्स का विरोध

कर रहे हैं? क्या आपने इस देश के 89 परसेंट लोगों को सविधान के अनुसार समता दिलाने की कभी कोशिश की है। दूसरी ओर आज इनडक्वैलिटी बढ़ती चली जा रही है। हिन्दुस्तान के शेड्यूल्ड कास्ट्स के लोग जानते हैं, श्री हीरालाल परमार जी बैठे हुए हैं, वे यहां पर गुजरात की स्थिति के बारे में कई बार वता चुके हैं, आज भी वहां पर शेड्यूल्ड कास्ट पार्लमेंट के मेम्बर्स हायर कम्युनिटी को चारपाई पर जाकर नहीं बैठ सकते हैं। तब श्री मूलचन्द डग्गा जी किस मुंह से बात कर रहे हैं? मैं समझता हूं उनको इतना \*\*नहीं होना चाहिए था।

आर्टिकल 39-ए में इक्वल जस्टिस और फ्री लीगल एड की बात कही गई है। आर्टिकल 46 का भी मैं विशेष रूप से जिक्र करना चाहूंगा जिसमें शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लिये प्रमोशन आफ एजुकेशन और एकोनॉमिक इन्ट्रस्ट्स को प्रमोट करने की बातें कही गई हैं। लेकिन आज भी इन सारे आर्टिकल्स को आप इमानदारी के साथ इस देश के लोगों पर लागू नहीं कर पाए हैं।

वनतवाला जी ने यहां पर माइनि-रिटी कमीशन की बात कही। जनता पार्टी की 20-22 महीने की सरकार को ही माइनारिटी कमीशन गठित करने का श्रेय जाता है जिसके कि चेयरमैन श्री मीनू मसानी थे। लेकिन इसके साथ साथ मैं जनता पार्टी की आलोचना भी करना चाहता हूं कि उन्हें माइनारिटी कमीशन के मामले में कांस्टीट्यूटेशनल अमेंडमेंट करना चाहिये था ताकि माइनारिटी कम्युनिटीज को गारन्टी मिल सकती। आज

खास तौर पर मुसलमानों की संख्या इस देश में 16 परसेंट है, इस बात को सभी नेता जानते हैं लेकिन आज हिन्दुस्तान की सर्विसेज में जो उनका परसेन्टेज है वह केवल 0.2 परसेंट है—5 परसेंट, 3 परसेंट, 1 परसेंट या 0.5 परसेंट की बात तो आप छोड़ ही दीजिये। इसी प्रकार से इस देश में शेड्यूल्ड कास्ट्स की संख्या 22 परसेंट से भी ज्यादा है लेकिन हिन्दुस्तान की हायर सर्विसेज में उनका परसेन्टेज केवल 3.4 ही है। आप 18 परसेंट की बातें करते हैं लेकिन 35 साल की आजादी के बाद भी आज उनका परसेंट 3.4 तक ही पहुंच सका है। इसके बावजूद अगर रूलिंग पार्टी और अपोजीशन के लोग शेड्यूल्ड कास्ट्स को लेकर ऐन्टी रिजर्वेशन के आन्दोलन में शामिल होते हैं तो इससे ज्यादा शर्म की बात और कोई हो नहीं सकती। हमारे राज्य मंत्री, श्री मकवाना जी के राज्य गुजरात में ऐन्टी रिजर्वेशन आन्दोलन चलाया गया। मैं उसके संबंध में रिपोर्ट तैयार करने के लिये गुजरात गया था, आपको सुनकर ताज्जुब होगा कि वहां पर 1700 लोगों की टांगें तोड़ दी गई और उनके घरों में आग लगा कर जानवरों की तरह से भगा दिया गया। आज भी इस देश में चाहे देहली काण्ड हो, पिपरा काण्ड हो, अल्मोड़ा काण्ड हो, वहां पर इतना नरसंहार किया जा रहा है फिर आप किस प्रकार से यहां पर इक्वैलिटी लायेंगे? आज भी इस देश में घोड़ी पर बारात निकालने पर 18-18 लोगों का कल्ल कर दिया जाता है। फिर भी आज श्री मूलचन्द डग्गा तथा रूलिंग पार्टी के अन्ज लोग माइनारिटी और लिग्वीस्टिक कमीशनों का विरोध करते हैं इससे ज्यादा वे अपनी पार्टी और कांस्टीट्यूशन के प्रति अन्याय और क्या कर सकते हैं? क्या

[श्री जगपाल सिंह]

डागा जी ने यहां पर जो बात कहीं है वह श्रीमती इंदिरा गांधी पब्लिकली कह सकती है? क्या वे इस सदन में आकर इस प्रकार का ब्यान देने के लिये तैयार होंगी? अगर होती है तो मैं लान लूंगा कि आप अपनी पार्टी के अनुसार चल रहे हैं।

पी०ए०सी०का जिक्र मैं यहां पर खास तौर पर करना चाहूंगा। आपका शासन काम्यूनल है, आपका मंत्रालय काम्यूनल न आपके मिनिस्टर काम्यूनल है, इस प्रकार आप कैसे काम्यूनिलिज्व को खत्म कर सकते है, इसको कैसे मिटा सकते हैं और साइनोरिटीज को कैसे बराबर का दर्जा दिला सकते है। जहां पर इस प्रकार के झगड़े होते है, हिन्दू-मुस्लिम, उन स्थानों पर जाकर आप के दो मिनिस्टर मरेंगे, पी० ए० सी० की गोली से, तब आप को पता लगेगा। अब तक आपके लिये सारे मिनिस्टर यहां पर बैठ कर ब्यान देते हैं।

श्री मूल चन्द्र डागा: अहिंसा में विश्वास करता हूँ, काम्यूनलिज्म में नहीं।

श्री जगपाल सिंह: यह आज आपने साबित कर दिया है। पार्टी की पालिसी के अनुसार आपका फर्ज है, लेकिन आप मैनिफेस्टो के खिलाफ बोलते है। सरकार ने कभी भी शड्यूल्ड कास्ट और शड्यूल्ड ट्राइब्स कमीशन की रिपोर्ट पर, लिजिबस्टिक कमीशन की 19वीं रिपोर्ट पर सदन में विचार करने और उसको इम्पलीमेंट करने पर विचार नहीं किया। इन कमीशन्स की जितनी भी रिपोर्ट्स आई हैं, उन पर कभी आपने विचार करने पर जोर नहीं दिया।

श्री मूलचन्द्र डागा: मैंने एग्री किया है, कि डिसकशन होना चाहिये।

श्री जगपाल सिंह: इसलिये मैं इस बात का स्वागत करूंगा कि संविधान में यह संशोधन होना चाहिये। सदन में इसको पास करके, संविधान में अमेंडमेंट करके, जब तक आप कमीशन को पावर नहीं देंगे कि वह आफिसर्स के खिलाफ कार्यवाही कर सके, उनकी फाइलस को देख सके, तब तक यह काम नहीं होगा। आज यह पावर ओ० एन० जी० सी० को है। ओ० एन० जी० सी० एक छःटा सा डिपार्टमेंट हैं। इस देश के 89 प्रतिशत लोग गरीबी की रेखा के नीचे रहते है। जिनको पहनने को कपड़ा नहीं मिलता है, पीने को पानी नहीं मिलता है। जिनको इस देश के अन्दर 18-18 घंटे काम करने के बाद भी खाने को नहीं मिलता है। यह इस मुल्क का दुर्भाग्य है कि काम्यूनल लोगों के हाथ में इस देश की सत्ता चल रही है।

मैं एक बात शड्यूल्ड कास्ट के बारे में कहना चाहता हूँ। जितना हैरासमेंट शड्यूल्ड कास्ट के लोगों को हर डिपार्टमेंट में होता है, जो 3.4 प्रतिशत शड्यूल्ड कास्ट के लोग है, उतना किसी और का नहीं होता है। मंत्री महोदय का काम्यूनल रख होने की वजह से, कास्टिज्म का रख होने के की वजह से शड्यूल्ड कास्ट और शड्यूल्ड ट्राइब्स के लोगों को कोई सुरक्षा और प्रोटेक्शन नहीं है। मैं श्री डागा जी से पूछना चाहता हूँ कि यदि आप इस मुल्क को एक होकर चलाना चाहते हैं तो ...

श्री मूलचन्द्र डागा: बराबर, एक ही तो मुल्क है।

श्री जगपाल सिंह : बराबर यदि आप चाहते हैं, तो आपको कहना चाहिये था कि शैड्यूल्ड कास्ट्रस और शैड्यूल्ड ट्राइब्स को, माइनोरिटीज को, वीकर सैक्शन को समता दे दी दीजिये। यदि आप इन मैं लोगों को समता दे देते तो किसी कमीशन की जरूरत नहीं पड़ती। फिर अपोजीशन के लोग भी डटकर कहते कि शैड्यूल्ड कास्ट्र और शैड्यूल्ड ट्राइब्स कमीशन की जरूरत नहीं है, लिगविस्टिक कमीशन की जरूरत नहीं है, क्योंकि आप सब को बराबर का दर्जा देना चाहते हैं। इसलिये इन कमीशन की कोई जरूरत नहीं है।

अंत में मैं मंत्री जी से मांग करूंगा कि वे अमेंडमेंट बिल को स्वीकार करें। यदि आप वास्तव में देश की 80 प्रतिशत जनता को ऊपर उठाना चाहते हैं, गरीबी मिटाना चाहते हैं, देश की एकता को मजबूत करना चाहते हैं तो इसको एक्ससेप्ट करिये। इस देश की नदियां, पहाड़, खान इस देश के लोगों के लिये है न कि 11 प्रतिशत लोगों के लिये हमारे पहाड़ और नदियां, सागर इस देश के लोगों के लिये हैं, लोग इनके लिये नहीं है। लोग इनके लिये तभी हो सकते हैं, तभी इनके लिये लड़ सकते हैं जब उनको यह विश्वास हो कि खेत में काम करने के बाद उनकी रोटी मिलेगी, सागर में काम करने के बाद उनको कपड़ा मिलेगा। तभी वे हिमालय की रक्षा करेंगे जब उन्हें विश्वास होगा कि उनके पेट की भूख मिटेगी।

अंत में मैं माननीय मंत्री जी से निवेदन करूंगा कि वे अपने साथियों से कहें कि वे इस अमेंडमेंट को युनेनि-मसली पास करवाएं और साबित करें कि रलिंग पार्टी के लोग सेक्युलर हैं, कम्युनल नहीं है, जातिवाद में विश्वास नहीं रखते

हैं। अगर इसको पास नहीं करते हैं तो मैं समझूंगा कि ये सब दुर्गणी लोग हैं।

MR. DEPUTY-SPEAKER: Shri Jagpal Singh, while speaking, used an unparliamentary expression which I do not want to mention. I shall go through the records. I do not want to use that unparliamentary expression.

Now, the Private Members' Business is over. Shri Laskar to lay the papers on the table.

PAPERS LAID ON THE TABLE—  
Contd.

SHRI NIHAR RANJAN LASKAR:  
rose.

श्री हरीश कुमार गगवार (पीलीभीत) :  
उपाध्यक्ष महोदय, मैं बोलने से रह गया।

MR. DEPUTY-SPEAKER: You cannot object to the laying of the papers on the table of the House by a Minister because I cannot stop him. You can object to it only under rule 305B(1)(a), namely, whether there has been compliance of the provisions of the Constitution, Act, rule or regulation under which the papers has been laid. But under rule 350C, here, you cannot object to his laying the papers. I am not permitting you. The Minister may lay it on the table.

(व्यवधान)

श्री हरीश कुमार गगवार : यह इतनी जल्दी आ गया तो हम कैसे कर सकते हैं? (व्यवधान)

MR. DEPUTY-SPEAKER: You lay it on the table of the House.

श्री हरीश कुमार गगवार : आपने कारपोरेशन को 6 महीने के लिये भंग करने की अवधि बढ़ा दी...। (व्यवधान)